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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: JAIPUR  
BENCH: JAIPUR.

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O.A.NO.312/95

Date of order: 27.9.1996

Moti Lal Kapoor

: Applicant

Vs.

Union of India & Ors.

: Respondents

Mr. Shiv Kumar, counsel for the applicant  
Mr. Parmanand, C.L.A., departmental representative  
for the respondents

CORAM:

HON'BLE SHRI GOPAL KRISHNA, VICE CHAIRMAN  
HON'BLE SHRI O.P.SHARMA, MEMBER (ADMINISTRATIVE)

ORDER

(PER HON'BLE SHRI GOPAL KRISHNA, VICE CHAIRMAN)

Applicant Moti Lal Kapoor has filed this application under Section 19 of the Administrative Tribunals Act, 1985, challenging his transfer to Gandhi Dham and claiming a consideration for transfer to Ajmer on name noting basis.

2. We have heard the learned counsel for the applicant as also Shri Parmanand, CLA, departmental representative for the respondents.

3. The learned counsel for the applicant has stated that while working at Udaipur, he had applied for transfer to Ajmer on name noting basis but he was transferred to Gandhi Dham. It is also stated that there are 19 posts of Diesel Shunter and at present only 18 persons are working on the said post at Ajmer. On the other hand, the respondents

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have contended that the applicant cannot claim his posting at Ajmer as of right. However, the learned counsel for the applicant seeks mere consideration for his posting at Ajmer on name-noting basis subject to availability of vacancy.

4. In the result, this O.A. is disposed of with a direction to the respondents to consider the applicant's case for transfer to Ajmer as Diesel Shunter on name noting basis subject to the availability of vacancies and the exigencies of service. No order as to costs.

  
(O.P. SHARMA )  
MEMBER (A)

  
(GOPAL KRISHNA )  
VICE CHAIRMAN